

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 393/98

Date of Decision: 18.9.98

S hri H.B. Mishra. Petitioner/s

Shri C.B. Kale. Advocate for the
Petitioner/s.

v/s.

Union of India and others. Respondent/s

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

(1) To be referred to the Reporter or not? *W*

(2) Whether it needs to be circulated to *W*
other Benches of the Tribunal?

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PREScot ROAD, BOMBAY:1

Original Application No. 393/98

Friday the 18th day of September 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member (A)

H.B. Mishra
Postal Assistant
Azadnagar Post Office,
Andheri West, Mumbai.

... Applicant.

By Advocate Shri C.B. Kale.

V/s.

Union of India through
The Director General,
Department of Posts,
Parliament Street, New Delhi.

The Chief Postmaster General
Maharashtra Circle, Mumbai.

The Postmaster General, Mumbai
Region, Mumbai GPO, Mumbai,

Shri S.V. Narayankar, Sr. Supdt,
Post Offices, Thane Central Division
Thane.

Shri S.B. Bajare,
Supdt. Air Mail Division,
TMO, Inland Air Port,
Santacruz, Mumbai.

... Respondents.

O R D E R (ORLA)

(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

In this application the applicant requests this Tribunal to direct the respondents to grant sanction to the applicant to file criminal case against the respondents No. 4 and 5. We have heard the learned counsel for the applicant.

2. In this case the applicant is not seeking any remedy under service rules or any service dispute within the meaning of Section 19 of the Administrative Tribunals Act. Accordingly the sanction for prosecution of respondent No. 4 and 5 has no bearing on service

...2... 

conditions of the applicant. The jurisdiction of this Tribunal is limited, only to service dispute as provided under Section 19 of the Administrative Tribunals Act. Therefore, in our view the present application is not maintainable.

3. In the result the application is rejected at the admission stage itself, without prejudice to the applicant to approach proper forum according to law.

D.S. Bawej
(D.S. Bawej)
Member (A)

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS